

**Central Administrative Tribunal
Principal Bench, New Delhi**



**C.P. No. 400/2019
in
O.A. No. 1147/2019**

This the 9thday of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Sanjay (Aged about 42 years), Group: C

Designation :Safaifarmchari

S/o Sh. Lallu Ram,
R/o H. No. C-45, Gali No. 3,
Meet Nagar, Bada R PurKhadar
Delhi - 110094

...Petitioner

(By Advocate :ShriArun Kumar)

VERSUS

1. Smt. DilrajKaur
Commissioner,
East Delhi Municipal Corporation,
419, Udyog Sadan Patparganj,
Industrial Area, Delhi-110092
2. Ms. BhanuPrabha,
Deputy Commissioner,
East Delhi Municipal Corporation,
Shahdara, South Zone,
Karkardooma, Delhi – 1100092.
3. Dr. Brijesh Singh
CA-cum-Financial Advisor
Department of Accounts & Finance,
EDMC, Shahdara, South Zone,
Karkardooma, Delhi – 1100092.

...Respondents

(By Advocates : Mr. R.K. Jain and Mr. R.V. Sinha)

ORDER (Oral)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman:

This Contempt case is filed by the applicant alleging that the respondents have not implemented the Order dated 10.04.2019 passed in OA No.1147/2019. The direction in the OA was to pass a speaking order on the representation dated 14.01.2019.

2. Today it is represented by learned counsel for the respondents that a speaking order was passed yesterday itself. With that, the order in the OA stands complied with. A copy of the same shall be communicated to the applicant within one week for today.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/lg/vb/akshaya/sd